

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 896/99

New Delhi this the 16th day of February, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)  
Hon'ble Mr. M.P. Singh, Member (A)

Kumari Anita Aggarwal,  
D/o Shri K.R. Aggarwal,  
Console Superintendent (Adhoc)  
PRS Office, Central Reservation Office,  
IRCA, Building,  
State Entry Road, New Delhi.

...Applicant

(By Advocate: Shri S.K. Sinha)

Versus

1. Union of India,  
through the General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. Chief Commercial Manager (CR),  
Passenger Reservation System,  
Central Reservation Office,  
IRCA, Building, State Entry Road,  
New Delhi.

...Respondents

(By Advocate: Shri H.K. Gangwani)

ORDER (Oral)

By Reddy, J.:-

The only relief that is pressed by the learned counsel for the applicant in this OA is in respect to Relief (iv) in Paragraph-8. Learned <sup>Law</sup> ~~Law~~ <sup>& by the applicant</sup> counsel gives all the remaining reliefs claimed in the above paragraph.

It is the contention of the learned counsel for the applicant that the increments which ~~were~~ <sup>& by the applicant</sup> earned in ~~his~~ substantive post have not been paid instead certain amounts are sought to be recovered from her without taking into consideration the amounts due towards the increments she earned.

CKR

RS

Learned counsel for respondents has no serious objection for this prayer to be granted as he <sup>concedes</sup> ~~states~~ that the <sup>applicant</sup> is entitled for increments in a substantive post.

In the circumstances, OA is disposed of, directing the respondents to pay the amounts due to the applicant towards her increments earned by her in <sup>the</sup> substantive post of Console Superintendent, for the relevant period. This should be done within a period of two months from the date of receipt of a copy of this order. No costs.

  
(M.P. Singh)  
Member (A)

  
(V. Rajagopala Reddy)  
Vice-Chairman (J)

cc.